

Central Administrative Tribunal
Principal Bench

CP No.227/2004 In
OA No. 1065/2002

(B)

New Delhi this the 1st day of October, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)

Shri K.N. Vohra
Assistant Director (Retired)
(Customs & Central Excise)
DDA MIG Flat No.309
Parshad Nagar,
New Delhi-110 005.

-Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

Union of India & Ors.
Through

1. Shri D.C. Gupta
Secretary,
Ministry of Finance,
Department of Revenue,
Central Secretariat, North Block,
New Delhi-110 001
2. Shri A.K. Singh
Chairman,
Central Board of Excise and Customs
North Block, New Delhi-110 002
Director General Preventive Operations Customs and
Central Excise.
3. Shri Jagdev V. Singh
Director (Preventive Operation)
4th Floor, Lok Nayak Bhawan,
Khan Market, New Delhi.
4. Shri Varsha Sharma
Pay & Accounts Officer,
Central Pension Accounting Office,
Trikut-2 Complex,
Bhikaji Cama Place, New Delhi.

-Respondents

(By Advocate: Shri R.N. Singh)

ORDER (Oral)

Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)

Learned counsel for respondents stated that Hon'ble High Court in WP (C) No.14194/2004 and CMP No.9998/2004 has stayed the operation of the Tribunal's order dated 31.10.2003 made in OA-1065/2002 till 10.1.2005.

Learned counsel for applicant has requested that in view of the stay order, this application may be disposed of but the applicant may be allowed to file fresh application after the Writ Petition is disposed for revival of CP. Accordingly the request is allowed. Contempt Petition is disposed off. Notices to the respondents are discharged. It is open to the applicant to move an application for revival of CP or file a fresh application for redress of his grievance in accordance with law after the WP (C) is decided by the Delhi High Court.

M.A. Khan
(M.A. Khan)
Vice Chairman (J)

V.K. Majotra
(V.K. Majotra) 1.10.04
Vice Chairman (A)

cc.